

Ravi and Beas Water Tribunal Ordinance, 1986 (2 of 1986) was promulgated by the President on the 24th January, 1986, so as to enable the constitution of the Ravi and Beas Water Tribunal to give effect to the provisions of paragraph 9 of the Punjab Settlement. The Tribunal under the provisions of the Ordinance has also been set up on the 25th January, 1986. A Bill to replace the aforesaid Ordinance has been introduced in the Lok Sabha and is pending in that House.

2. In the meanwhile, it was felt that the object could be achieved by the constitution of a Tribunal under the provisions of the Inter-State Water Disputes Act, 1956 (33 of 1956) through a suitable amendment. This may serve to meet any possible objection that may be raised that this matter had been taken up for separate treatment by the constitution of a Tribunal under a separate enactment. It is, therefore, proposed to amend the Inter-State Water Disputes Act, 1956 to provide for the constitution of a Tribunal under that Act for the adjudication of this matter and to repeal the Ravi and Beas Water Tribunal Ordinance, 1986 and to withdraw the Bill.

17.02 hrs.

**RAVI AND BEAS WATER TRIBUNAL
BILL**

[English]

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : I beg to move for leave to withdraw the Bill to provide for the constitution of a Tribunal for the verification of the quantum of usage of water claimed by the farmers of Punjab, Haryana and Rajasthan from the Ravi-Beas system as on the 1st day of July, 1985 and the waters used for consumptive purposes and for the adjudication of the claim of Punjab and Haryana regarding the shares in their remaining waters, which was introduced on the 25th February, 1986.

MR. CHAIRMAN: The question is :

“That leave be granted to withdraw the Bill to provide for the constitution of a Tribunal for the verification of the quantum of usage of water claimed

by the farmers of Punjab, Haryana and Rajasthan from the Ravi-Beas system as on the 1st day of July, 1985 and the waters used for consumptive purposes and for the adjudication of the claim of Punjab and Haryana regarding the shares in their remaining waters, which was introduced on the 25th February, 1986.”

The motion was adopted.

SHRI B. SHANKARANAND : Sir, I withdraw that Bill.

17.04 hrs.

**INDUSTRIAL DEVELOPMENT BANK OF
INDIA (AMENDMENT BILL) Contd.**

[Translation]

SHRI MOOL CHAND DAGA (Pali) : Sir, through you I was drawing the attention of the House towards the Financial Institutions which grant loans to the people I would like to know whether there is corruption or not in granting loans ? I think today, loans are granted only to those people who can grease the palm of the concerned authorities and one who does not resort to this practice does not get the loan. For an honest Industrialist, who is in need of a loan, there is no way to get a loan, sanctioned. Whenever a person applies for a loan and fills all the details required in the application, it is returned again and again to the applicant with some objections, which causes immense distress to him. You have presented a report regarding ‘one window service’ in the House. I do not have that report. The report gives information about the number of people who applied for loans and the number of applications still pending. One of our Committee report deals with the condition of our small scale and Cottage Industries. If any small scale Industry becomes sick, IDBI and the Financial Corporation should be made accountable therefor because they do not discharge their duties honestly. You regularly get it examined. The Board of Directors of IDBI has neither our representative nor that